

Central Electricity Regulatory Commission
3rd & 4th Floor Chanderlok, Building, 36 Janpath, New Delhi 110 001
(Tele No.23353503 FAX No.23753923)

No. Petition No. 37/MP/2011

Dated 5.10.2011

To,

Shri Rajiv Bhardwaj
Managing Director
Jaypee Power Grid Ltd.
'JA' House, 63, Basant Lok,
Vasant Vihar,
New Delhi- 110 057

Sub: **Petition No. 37/MP/2011**- Petition under Section 79(1) (c) and (d) read with Section 2(36) (ii) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Dear Sir,

With reference to your petition on the subject mentioned above, I am directed to request you to submit the following information/clarification on affidavit, with an advance copy to the respondents, within 20 days from the date of this letter:

- (i) Details of element-wise expenditure for the period from 1.4.2011 to the actual date of commercial operation/anticipated date of commercial operation, as the case may be;
- (ii) Certificate of declaration of date of commercial operation as and when the commercial operation commences; and
- (iii) Although Form-13 indicates loan from Indian Overseas Bank (IOB) as one of the loans in the loan portfolio, IOB does not appear as original lender in the "schedule of Common Facility Agreement". Reconcile the discrepancy pointed out .

2. Further action in the matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 on receipt of the above information/clarification.

**Sd/-
(T.D. PANT)
Bench Officer**

Copy to : J.Sagar Associates, 27, Community Centre, East of Kailash, New Delhi-110 065: **For information and necessary action.**

**Sd/-
(T.D. PANT)
Bench Officer**